

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
AT NEW DELHI**

ORIGINAL APPLICATION NO. 129 OF 2024

In the Suo Motu Matter “News Item appearing in Deccan Herald dated 05.01.2024 entitled “forest Land five times Delhi’s Geographical area under encroachment govt. data shows” before NGT (PB)

In the Matter of :

NGT

...*Suo Motu*

VERSUS

Secretary, Ministry of Environment, Forests & Climate Change & Ors.

...Respondents

**I N D E X**

<b>S. No.</b>	<b>Particulars</b>	<b>Pg. No.</b>
1.	Reply on behalf of the State of Chhattisgarh (Respondent No. 8) along with Affidavit	<b>1-3</b>
2.	<b>ANNEXURE R8/1</b> Copy of the data compiled in the prescribed tabular format containing information relating to the encroachment in the forest area.	<b>4-7</b>
3.	VAKALATNAMA	<b>8</b>

FILED BY



**ABHISHEK PANDEY**

Advocates for the Respondent No. 8

Mobile: 9131848380

(COUNSEL FOR RESPONDENT NO. 8)

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
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VERSUS

Secretary, Ministry of Environment, Forests & Climate Change & Ors.

...Respondents

**REPLY ON BEHALF OF THE STATE OF CHHATTISGARH (RESPONDENT NO. 8)**

The Answering Respondents hereby submits the following:

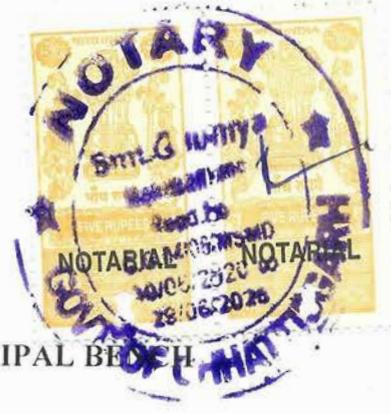
1. That, the State of Chhattisgarh, the answering respondent. is filing this reply in the captioned matter initiated suo motu by this Hon’ble Tribunal in which the Answering Respondent has been impleaded as Respondent no. 8.
2. That, the Hon’ble Tribunal vide order dated 19.04.2024, directed all the States/ Union Territories to disclose information in their replies by filing an annexure thereto containing the information in the prescribed tabular form containing information about the details of encroachment of Forest Area (in hectares) with regards to each district of the State. Further, the Hon’ble Tribunal also directed all the States/Union Territories to supply a copy of the reply to Counsel for respondent no.1 i.e. Secretary, MoEF&CC in addition to filing of the same before the Tribunal.

3. In compliance of the aforesaid directions of this Hon'ble Tribunal, the Answering Respondent is submitting the requisite data regarding details of encroachment of the forest area in the State of Chhattisgarh for forest under the administrative control of Forest Department, additionally, the data has also been sent to the counsel of the Respondent no. 1. The data compiled in the prescribed tabular format is annexed herewith and marked as **ANNEXURE R8/1**.
4. That, the data relating to 'deemed forest,' which is controlled by the Department of Revenue, Government of Chhattisgarh, is pending. The Department of Revenue, Government of Chhattisgarh is in the process of compiling the required data, which is currently underway. The data shall be duly submitted before the Hon'ble Tribunal once it is made available.
5. That, this reply may kindly be taken on record.

An affidavit in support of this reply is filed herein

PLACE: New Delhi  
DATE : 29/07/2024

  
(**ABHISHEK PANDEY**)  
Standing Counsel for the State of Chhattisgarh



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
AT NEW DELHI

ORIGINAL APPLICATION NO. 129 OF 2024

In the Matter of :

In the Suo Motu Matter "News Item appearing in Deccan Herald dated 05.01.2024 entitled "forest Land five times Delhi's Geographical area under encroachment govt. data shows" Before NGT (PB)

VERSUS

..... Respondents

AFFIDAVIT

I, Pankaj Rajput S/o Yashveer Singh Aged 38 years, posted as Divisional Forest Officer, Mahasamund (C.G.), presently at Mahasamund, do hereby solemnly affirm on oath as under –

1. That, I am the Office Incharge (OIC) of the above mentioned case, appointed by the Government of Chhattisgarh for respondent in the instant O.A. and such acquainted with facts and circumstances of the case and thus, competent to swear this affidavit.
2. That, the facts stated in the aforementioned application is true and correct to best of my knowledge and belief and the rest are humble submissions before the Hon'ble Tribunal. The Annexures are true copies of their respective originals.

DEPONENT

VERIFICATION

I, the above named Deponent, do verify that the facts stated in the above affidavit is true to my personal knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Signed and Verified on 29 Day of July, 2024 at Mahasamund.

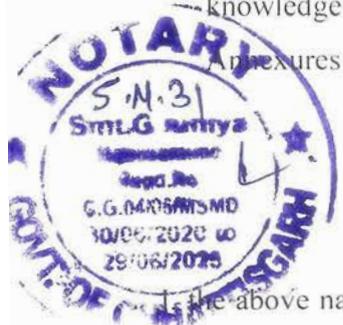
DEPONENT

I hereby attested the signature of the executant, who has signed in my presence on the date 29 JUL 2024 Day 07 Month 07

**WITNESS**  
  
पुस्तकाम पिं सुखराम साव  
कार्यो वन मंडल अराधपुर

Smt. Gyani Luniya  
Advocate / Notary  
Mahasamund (C.G.)

29 JUL 2024



**528**  
**छत्तीसगढ़ शासन**  
**वन एवं जलवायु परिवर्तन विभाग**  
**:: मंत्रालय ::**  
**महानदी भवन, नवा रायपुर, अटल नगर**

-00-

क्रमांक एफ 19-30/2024/10-02  
प्रति,

नवा रायपुर, दिनांक 23/07/2024

डॉ. शोभिता अग्रवाल,  
सहायक वन महानिरीक्षक  
भारत सरकार,  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
नई दिल्ली, ई-मेल fpd-moefcc@gov.in, ravinder\_adv.@yahoo.com

विषय :- Hon'ble NGT order dated 09.02.2024 in OA No. 129/2024 the matter of Suo Motu matter in re. News item appearing in deccan Herald dated 05.01.2024 entitled "Forest land five time Delhi's geographical area under encroachment, govt data shows" before NGT(PB), New Delhi-reg.

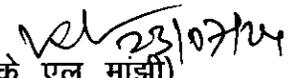
संदर्भ :- विभागीय समसंख्यक पत्र क्रमांक एफ 19-30/2024/10-02 दिनांक 19.07.2024।

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उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करने का कष्ट करें, जिसके माध्यम से माननीय एनजीटी द्वारा दिये गये निर्देश के परिपालन में छत्तीसगढ़ वन विभाग के प्रशासनिक नियंत्रण के अधीन विभिन्न प्रकार की वनभूमि का क्षेत्रफल तथा उन पर हुए अतिक्रमण की जानकारी प्रेषित की गई थी।

उपरोक्त जानकारी के स्थान पर संशोधित जानकारी संलग्न प्रेषित है। राजस्व विभाग छत्तीसगढ़ शासन द्वारा जैसे ही राजस्व विभाग के प्रशासनिक नियंत्रण के अधीन की वन भूमियों की जानकारी उपलब्ध करायी जाती है, आपकी ओर तत्काल भेजी जाएगी।

संलग्न :- उपरोक्तानुसार (03 पृष्ठीय)।

  
(के. एल. मांझी)  
अवर सचिव,

छत्तीसगढ़ शासन,

वन एवं जलवायु परिवर्तन विभाग

नवा रायपुर, दिनांक: /07/2024

पृ.क्र. एफ 19-30/2024/10-02

प्रतिलिपि :-

1. अपर प्रधान मुख्य वन संरक्षक (संरक्षण), कार्यालय प्रधान मुख्य वन संरक्षक, अरण्य भवन, सेक्टर-19, नवा रायपुर, अटल नगर की ओर उनके पत्र क्रमांक संरक्षण-2/1123, दिनांक 23.07.2024 के संदर्भ में सूचनार्थ।
2. श्री पंकज राजपूत, वन मण्डलाधिकारी एवं प्रभारी अधिकारी, महासमुंद वन मण्डल, महासमुंद की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। संलग्न जानकारी अनुसार ही कार्यवाही करें।

संलग्न :- उपरोक्तानुसार (03 पृष्ठीय)।

  
अवर सचिव,  
छत्तीसगढ़ शासन,  
वन एवं जलवायु परिवर्तन विभाग

529  
Details of encroachment of Forest (in Ha.)

S. No.	Name of the district	Total Forest Cover	Details of encroachment					Total encroachment upto March, 2024 (4+5+6+8-10)	Action Taken for removal of encroachment	Percentage loss of forest as on March, 2024 (9/3*100)
			Protected Forest	Reserve Forest	Deemed Forest	Sanctuaries and protected areas (Area included in 4 and 5)	Any other type of forest (Orange area)			
1	2	3	4	5	6	7	8	9	10	11
1	Raipur	1338.663						0.000	0	0.000
2	Mahasamund	65374.478	244.631	1261.937				1506.568	0	2.305
3	Gariyaband	280547.445	287.633	1408.194		1424.457	0.145	665.476	1030.496	0.237
4	Dhamtari	123671.583	2.688	1845.022		879.681		1012.780	834.93	0.819
5	Baloda bajar	96601.056	0	127.675		30.798		127.675	0	0.132
6	Durg	0	0	0				0.000	0	0.000
7	Bemetara	0	0	0				0.000	0	0.000
8	Balod	62650.353	56.522	55.309				109.471	2.36	0.175
9	Rajnandgaon	91529.217	7.664	20.65				28.314	0	0.031
10	Mohla- Manpur, A. Chouki	47616.433	454.175	454.25			0.093	639.518	269.000	1.343
11	Khairagarh	81776.349	27.927	0				27.927	0	0.034
12	Kabirdham	137711.172	3245.136	1023.239				4268.375	0	3.100
13	Bilaspur	68921.207	541.921	41.025				582.926	0.02	0.846
14	Sakti	0	0	0				0.000	0	0.000
15	Korba	281439.407	2.774				4.546	7.320	0	0.003
16	Janjagir- Champa	10341.913	16.636	37.76			4.944	59.340	0	0.574
17	Mungeli	100745.62	77.668	389.704		56.255		412.615	54.757	0.410
18	Raigarh	174608.259	6.578	22.327			4.756	33.661	0	0.019
19	Sarangarh Bilaigarh	22788.293	1.248	0		7.206		1.248	0	0.005
20	Gaurela penndra Marawahi	60335.492	21.841	0			1.67	23.511	0	0.039
21	Kanker	247351.944	860.494	738.479			87.363	1686.336	0	0.682
22	Kondagaon	171601.454	1551.795	452.094			7.000	1921.382	89.507	1.120
23	Narayanpur	101089.169	3.017	11.963				14.980	0	0.015

अवर सचिव  
भूतलसाठ शासन  
जलवायु परिवर्तन  
रायपुर, अ

S. No.	Name of the district	Total Forest Cover	Detailed Encroachment				Total encroachment upto March, 2024 (4+5+6+8-10)	Action Taken for removal of encroachment	Percentage loss of forest as on March, 2024 (9/3*100)	
			Protected Forest	Reserve Forest	Deemed Forest	Sanctuaries and protected areas (Area included in 4 and 5)				Any other type of forest (Orange area)
1	2	3	4	5	6	7	8	9	10	11
24	Surguja	154633.768	361.085	9.266				356.351	14	0.230
25	Surajpur	188238.966	1290.824	1839.042				2978.402	151.464	1.582
26	Jashpur	135640.436	15.224	11.214				26.438	0	0.019
27	Koriya	249760.337	2.803	0.887				3.690	0	0.001
28	Balrampur	246390.821	123.76	2.06		2.06		125.820	0	0.051
29	Bharatpur, Manendragarh, Chirmiri	141906.805	31.728	3.094				34.822	0	0.025
30	Bastar	170722.967	81.968	52.930			0.025	134.923	0	0.079
31	Dantewada	115487.543	68.456	25.736				94.192	0	0.082
32	Sukma	214985.792	4.038	0				4.038	0	0.002
33	Bijapur	443707.022	3.126	0				3.126	0	0.001
<b>Grand Total :</b>		<b>4289513.964</b>	<b>9393.360</b>	<b>9833.857</b>	<b>0.000</b>	<b>2400.457</b>	<b>110.542</b>	<b>16891.225</b>	<b>2446.534</b>	<b>0.394</b>

- टीप- 1 टोटल फॉरेस्ट कवर एफ.एम.आई.एस. वनमंडल द्वारा प्राप्त रिपोर्ट आई.एस.एफ.आर. 2021 के आधार पर सकलित।  
 2. कॉलम नम्बर 07 की जानकारी वन्यप्राणी ऐरिया से दिया गया है, जो आर.एफ.पी.एफ. कॉलम नम्बर 4, 5 में शामिल है।  
 3. कॉलम नम्बर 9 की जानकारी कॉलम नम्बर 10 से घटाने के उपरान्त शेष अतिक्रमण को ली गई है।

प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख द्वारा अनुमोदित

**अपर सचिव**  
**छत्तीसगढ़ शासन**  
**वन एवं जलवायु परिवर्तन विभाग**  
**छत्तीसगढ़, अटल नगर, रायपुर**

अपर प्रधान मुख्य वन संरक्षक (संरक्षण)  
 छत्तीसगढ़, अटल नगर, रायपुर

**531**  
Details of encroachment of Forest (in Ha.)

S. No.	Name of the State	Total Forest Cover	Details of encroachment					Total encroachment upto March, 2024 (4+5+6+8-10)	Action Taken for removal of encroachment	Percentage loss of forest as on March, 2024 (9/3*100)
			Protected Forest	Reserve Forest	Deemed Forest	Sanctuaries and protected areas (Area included in 4 and 5)	Any other type of forest (Orange area)			
1	2	3	4	5	6	7	8	9	10	11
1	Chhattisgarh	4289513.964	9393.360	9833.857	0.000	2400.457	110.542	16891.225	2446.534	0.394

- टीप:- 1.टोटल फॉरेस्ट कवर एफ.एम.आई.एस. वनमंडल द्वारा प्राप्त रिपोर्ट आई.एस.एफ.आर. 2021 के आधार पर संकलित।  
2. कॉलम नम्बर 07 की जानकारी वन्यप्राणी ऐरिया से दिया गया है, जो आर.एफ.पी.एफ. कॉलम नम्बर 4, 5 में शामिल है।  
3. कॉलम नम्बर 9 की जानकारी कॉलम नम्बर 10 से घटाने के उपरान्त शेष अतिक्रमण को ली गई है।

प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख द्वारा अनुमोदित

  
**अध्वर सचिव**  
**छत्तीसगढ़ शासन**  
**वन एवं जलवायु परिवर्तन विभाग**  
**राज्य, नवा रायपुर, अटल नगर**

  
अपर प्रधान मुख्य वन संरक्षक (संरक्षण)  
छत्तीसगढ़, अटल नगर, रायपुर

(48)

**CIVIL/CRIMINAL/APPELATE/ORIGINAL/JURISDICTION**  
**WRIT PETITION/SUIT/REVIEW/PETITION**

BETWEEN

O.A. NO. 129/2024

**IN RE: NEWS ITEM TITLED "FOREST LAND FIVE TIMES DELHI'S  
GEOGRAPHICAL AREA UNDER ENCROACHMENT GOVT. DATA SHOWS"  
APPEARING IN DECCAN HERALD DATED 05.01.2024**

**VAKALATNAMA  
(SCR Order IV Rule 18)**

I **UMESH KUMAR KATIYA**, Additional Secretary, Law & Legislative Affairs Department duly authorized person by State Govt. of Chhattisgarh to execute vakalatnama on behalf of State of Chhattisgarh Petitioner/ Appellant /Respondents(s) in the above /Appeal/petition do hereby appoint and retain.

**(ABHISHEK PANDEY)**

**Advocate**

to act and appear for state of Chhattisgarh in the above/Appeal/petition/Reference on behalf of the state of Chhattisgarh and to Conduct and prosecute (or defend) the same and all proceeding that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceeding in taxation and application for Review to file and obtain return on documents. and deposit and receive money on behalf of the Govt. of Chhattisgarh the said Suit/ Appeal/petition /Reference and in application for Review and to represent and to take all necessary steps on behalf of state of Chhattisgarh in the above matter.

Dated this the 05<sup>TH</sup> day of JUNE, 2024.

ACCEPTED



**ABHISHEK PANDEY**

Advocate

4/6  
5/6/24  
**(UMESH KUMAR KATIYA)**

**U. K. KATIYA**

**ADDITIONAL SECRETARY**

Govt. of C.G. Law & Legislative Affairs Deptt.  
plaintiff(s) Appellant(s)/petitioner(s) Manadi Bhavan,  
Defendant(s)/Respondents(s) Opposite party  
Raipur

**MEMO OF APPEARANCE**

To,

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi 110001

Sir,

Kindly enter my appearance in the above mentioned case on behalf of the petitioner(s)/  
Appellant(s)/ Respondent(s)

Thanking you

Yours faithfully

**(ABHISHEK PANDEY)**

Advocate for the petitioner(s)  
Respondent(s) Appellant(s)

(47)

**छत्तीसगढ़ शासन**  
**विधि और विधायी कार्य विभाग**  
**मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर जिला रायपुर**

क्रमांक / प्रति, 5246 194/21-क(सि)/छ.ग./2024 नवा रायपुर अटल नगर, दिनांक /06/2024

10 JUN 2024

श्री अभिषेक पाण्डे,  
(स्टैण्डिंग कौंसिल, छ.ग. शासन),  
सीआईएसआरएस हाऊस, ग्राऊंड फ्लोर, 14, जंगपुरा बी,  
नई दिल्ली-110014

**विषय:-** O.A. No. 129/2024, In Re: News Item titled "Forest land five times Delhi's geographical area Under encroachment govt, data shows" appearing in Deccan Herald dated 05-01-2024.

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विषयांकित प्रकरण में छत्तीसगढ़ शासन की ओर से माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली के समक्ष प्रतिरक्षण/बहस एवं जवाबदावा प्रस्तुत किये जाने हेतु आपको नियुक्त किया जाता है। आपसे अपेक्षा है कि उक्त प्रकरण में छत्तीसगढ़ शासन की ओर से माननीय नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली के समक्ष प्रतिरक्षण/बहस एवं जवाबदावा प्रस्तुत किये जाने संबंधी कार्यवाही करना सुनिश्चित करें। छत्तीसगढ़ शासन की ओर से विधिवत निष्पादित वकालतनामा संलग्न है।  
संलग्न:- उपरोक्तानुसार.

( उमेश कुमार काटिया )  
अतिरिक्त सचिव,

छ.ग.शासन, विधि और विधायी कार्य विभाग  
नवा रायपुर अटल नगर, दिनांक /06/2024

पृ. क्रमांक / प्रति, 194/21-क(सि)/छ.ग./2024

- प्रतिलिपि
- 1 सचिव, छत्तीसगढ़ शासन, वन एवं जलवायु परिवर्तन विभाग-, मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर, जिला रायपुर की ओर उनके नस्ती यू.ओ. क्रमांक 70, आवक दिनांक 08.05.2024 के संदर्भ में श्री अभिषेक पाण्डे, स्टैण्डिंग कौंसिल के नाम से जारी प्रतिरक्षण आदेश एवं वकालतनामा की मूल प्रति संलग्न कर नस्ती सहित अग्रेषित है, कि कृपया प्रकरण में नियुक्त प्रभारी अधिकारी को निर्देश दें कि वे प्रकरण से संबंधित समस्त तथ्यों की जानकारी प्रतिरक्षण आदेश एवं वकालतनामा की मूल प्रति तथा सुसंगत दस्तावेजों सहित तत्काल श्री अभिषेक पाण्डे, (स्टैण्डिंग कौंसिल, छ.ग. शासन), नई-दिल्ली से संपर्क स्थापित कर आवश्यक कार्यवाही किया जाना सुनिश्चित करें।
  - 2 अवर सचिव, छत्तीसगढ़ शासन, विधि और विधायी कार्य विभाग (न्यायिक शाखा) मंत्रालय, महानदी भवन, अटल नगर रायपुर।  
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

( उमेश कुमार काटिया )  
अतिरिक्त सचिव,  
छ.ग.शासन, विधि और विधायी कार्य विभाग